

Shri S. M. Banerjee (Kanpur): Our point was only this that it was a question of privilege as this was a document which was concealed from us. Secondly, the hon. Minister says that a leakage has occurred which he deplores and says that an inquiry has been instituted. What is this inquiry? Will this inquiry also give further documents to somebody?

Mr. Speaker: It is not proper for the hon. Member to say like that.

Shri S. M. Banerjee: It has been circulated.

Mr. Speaker: It is to be found out as to who is responsible for that and proper steps are to be taken against that. But is this the way in which we should proceed? So far as the question of privilege is concerned, as I said the other day, if it is found ultimately that it was due to the negligence of the Government or that any official of the Government had released it, the question of privilege could arise. Unless we know that—if it is a leakage—there is no question of privilege. There might be a question of propriety, but that is to be seen afterwards, not just now. There is no question of privilege at this moment. Even the leakage of Budgets has not been held to be a question of privilege. That has already been decided many a time.

Shri S. M. Banerjee: May I seek your protection? It is certainly surprising that the House is not entitled to know even this much as to what is the agency of inquiry.

Mr. Speaker: Certainly, it does look surprising. But I do not think that at this time I should press for the information as to who is inquiring about that.

Shri Tridib Kumar Chaudhuri (Berhampur): I only wanted to know if the Government could give us any information about the identity of the mysterious Shri Mehr Chand Khanna whose address was given in the letter

Mr. Speaker: Unless that inquiry is made and Government knows it, how can it be known?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): May I say, Sir, that it is the Intelligence Department of the Government of India which is the only proper agency for such an inquiry....

Shri S. M. Banerjee: SPE, Special Police Establishment or the ordinary Intelligence Department.

Shri Jawaharlal Nehru: The Intelligence Department of the Government of India.

Shri S. M. Banerjee: They have no intelligence.

Mr. Speaker: Order, order. Shri Kamath.

Shri Hari Vishnu Kamath (Hoshangabad): May I ask....

Mr. Speaker: Shri Hari Vishnu Kamath to raise a matter regarding the business of the House.

12-13 hrs.

RE:BUSINESS OF THE HOUSE

Shri Hari Vishnu Kamath (Hoshangabad): By your leave, Sir, I should like to refer to this matter which has been causing a lot of anxiety to the House all through the last year, that is, since the House was convened last April. The hon. Minister of Parliamentary Affairs had assured us on the 16th of last month that so far as the future is concerned, the business of the House would be planned correctly. Now, the session is coming to a close—we are at the fag-end of this strenuous Budget session—and still three items are yet to be disposed of, namely, the Vivian Bose Commission's Report, the Dhebar Commission's Report, and the discussion on the Planning Commission. I

am not including in this the items that were listed in the Lok Sabha Bulletin, Part II, of the 9th of last month which included several other items—four or five other items. I suppose, they are now to be shunted off to the next session.

Mr. Speaker: That is too old now.

Shri Hari Vishnu Kamath: It has been superseded by the 22nd April Bulletin, but even that includes these two extra items besides the Vivian Bose Commission's Report. We have got before us only 10 or 12 hours more and this time will be fully taken up by the Vivian Bose Commission's Report. It was announced last week that the session would close tomorrow evening, if I remember aright. But what will happen to the other two items which were listed in the bulletin as late as the 22nd April—Dhebar Commission's report and the discussion on Planning? They are both important. This Dhebar Commission's report they have been postponing from session to session. I think it must be discussed before this session comes to a close. Also, the Planning discussion was definitely put off on the assurance given by you—I distinctly remember—that it will be discussed before the session comes to a close.

Mr. Speaker: I only said, it would be discussed separately.

Shri Hari Vishnu Kamath: Not in the next session; but in this session.

May I submit, before I close, that so far as the business of the next session is concerned, I do hope the Minister will bear in mind the assurance that he gave last time and that there will not be any attempt in the next session to make the House sit late every day, to compel the House to sit late every day and I trust the business of the House will be arranged properly and adequate time and an adequate number of days will be fixed accordingly after consulting you. This must be done. You must be con-

sulted by Government before summoning the Parliament about the date of Commencement as well as the duration of the Session and all that.

Shri Sonavane (Pandharpur): Before the Minister for Parliamentary Affairs answers this, I want to ask one point of clarification. According to Bulletin Part II dated 9th April, 12 hours are allotted for the discussion on the motion to be moved by Mr. K. C. Reddy regarding the report of the Commission of Inquiry appointed to investigate into the administration of certain Dalmia-Jain Companies. But the 15th report of the Business Advisory Committee states that only 6 hours are allotted for that. I want to know which of them is correct.

Mr. Speaker: That has already been discussed in this House.

Shri U. M. Trivedi (Mandsaur): It has been unfortunate that during this session, although we made up our mind from time to time to sit only upto 5 O'clock and also from time to time said that we will not sit on Saturdays, we have not been sticking to that. Everytime the hon. Minister for Parliamentary Affairs—sweet tongue as he has—approached us, asked us to continue upto 6 O'clock or 7 O'clock and like that. Will that be avoided in future? Proper arrangements must be made so that this should not be repeated again. This is putting the burden too much. Even in this hot season we have been made to work till 6 O'clock, 7 O'clock and like that.

Mr. Speaker: When he approaches the hon. Members with that sweet tongue, they should be able to resist that at that moment and not after.

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): May I venture to submit, it is a very extraordinary proposal that we must not do this, we must not sit after 5 O'clock. Indeed, I think, the proposal should be that we should and

[Shri Jawaharlal Nehru]

must do it if the necessity requires. Here we talk about emergency and hard work and yet we refuse to sit an hour more. I do not understand. Other Parliaments sit all the night, if necessary. Have we grown so soft as to get frightened of a little extra work?

Shri Vasudevan Nair: As the Prime Minister said, we are prepared to sit for the night also. There is one point for the consideration of the hon. Minister. Apart from what Mr. Kamath has said, we are having a Constitution Amendment Bill which you know will validate the Kerala Agrarian Relations Act which has been invalidated by the High Court. It is a non-controversial Bill having only 3 clauses. I am sure, we can pass it within half an hour. That will help a large number of people. We meet only after three months. I would like the hon. Minister to consider this question also. If possible, we can pass that Bill also.

Shri Buta Singh: May I know from the hon. Prime Minister as to when the report on the Serajuddin Affairs is expected to be placed on the table of the House?

Shri Jawaharlal Nehru: I hope to make a brief statement tomorrow.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): My hon. friend Mr. Kamath has said about the present session. I do not know if I, or the Government, or anybody else, can be held responsible. If anybody is responsible, it is the entire House. We know we all decided that the House will continue till the 7th. That is the dead-line there. We would have had taken up both the things, the Dhebar Commission's report and also the Planning Commission's report if we had adhered to the schedule which was approved by the House. You know, Sir, because the House wanted and you also decided,

the time was extended. How can I do it? I do not know. How am I responsible for this? Naturally, these two items must be carried over to the next session.

About the future business, we will always try to inform the House ten days in advance. I cannot say, three months in advance, to my hon. friends what we are going to do in the next session.

Shri Hari Vishnu Kamath: He has completely misunderstood what I said. In the first place, I never held him responsible for this. As regards the next session.....

Mr. Speaker: I have understood him what he wants to say.

He only says, whatever can be finished now, within the next two days, we will finish it, and we are adjourning tomorrow. That is one thing. Whatever is left, even though it is on the agenda, that would be carried to the next session. That is all that he has said. Am I right?

Shri Satya Narayan Sinha: Yes Sir; certainly. For the Vivian Bose Commission Report, we have decided on 12 hours. Our friends will have to sit beyond 5 if they have to finish.

Some Hon. Members: Copy....

Mr. Speaker: They are available at the counter.

12-20 hrs.

CONSTITUTION (SEVENTEENTH
AMENDMENT) BILL*

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): With your permission, Sir, on behalf of Shri A. K. Sen, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

*Published in the Gazette of India Extraordinary Part II—Section 2, dated 6-5-1963.